

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 352/TL/2024

Subject : Petition under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to the Transmission Licence to Bhadla-III Power Transmission Limited.

Petitioner : Bhadla-III Power Transmission Limited.

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No. 353/AT/2024

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the Transmission System being established by Bhadla-III Power Transmission Limited.

Petitioner : Bhadla-III Power Transmission Limited (BPTL).

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **10.12.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Aditya Mahesh, BPTL
Shri Akshayvat Kislay, CTUIL
Shri Ranjeet Rajput, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petitions had been filed for the adoption of transmission charges in respect of “*Additional Transmission System for Evacuation of Power from Bhadla-III PS as Part of Rajasthan REZ Phase-II Scheme (20GW)*” (‘the Project’) discovered pursuant to the tariff based competitive bidding process and for the grant of a transmission licence for establishing the Project. He further submitted that vide order dated 25.11.2024, the Commission has held that the Petitioner satisfies the conditions for the grant of inter-State transmission licence and, consequently, directed to issue public notice under Section 15(5)(a) of the Electricity Act, 2003 inviting suggestion or objection to the grant of a transmission licence to the Petitioner. However, in response thereof, no suggestion or objection has been received so far and the matters may, therefore, be reserved for order.

2. Considering the submissions made by the representative of the Petitioner, the Commission reserved the matters for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

